



**CWP-PIL-186-2024 (O&M)**

Parvinder Singh Kittna  
Vs  
State of Punjab and others

Present:- Mr. Vikram Bajaj, Advocate,  
for Mr. H.C. Arora, Advocate,  
for the petitioner.

Mr. Anurag Goyal, Additional Advocate General, Punjab.

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Learned State counsel assures that the process of selection to the two posts of State Information Commissioner is underway and shall be concluded latest by 15.12.2024. He states that certain names have already been shortlisted for the said purpose.

Since this is the second round of litigation after disposal of the earlier writ petitions i.e. CWP-PIL-139-2024 titled *Nikhil Thamman Vs State of Punjab and others* as well as CWP-PIL-155-2024 titled *Ganga Singh Gopera Vs State of Punjab and others* by this Court vide order dated 12.08.2024, wherein the State of Punjab was directed to conclude the process of selection, preferably, by 30.08.2024, this Court deems it appropriate to keep this petition pending to ensure compliance which was assured by learned State counsel failing which this Court may take coercive steps against any of the functionaries of the State of Punjab.

As prayed for, list on 16.12.2024.

**(SHEEL NAGU)  
CHIEF JUSTICE**

**(ANIL KSHETARPAL)  
JUDGE**

**11.11.2024**  
Amodh Sharma